

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
Appeal-08/252/ND/2024

IN THE MATTER OF:

Income Tax officer, Ward 26(3)

.....Applicant

Vs.

RoC & Ors. (VRJ Infra Developers Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 15.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Puneet Rai, SSC, Adv Ashvini Kr, Adv Rishabh
Nangia, Adv Nikhil jain
For the Respondent :
For the RoC : Adv. Jyoti Khurana

ORDER

Ld. Counsel for the Appellant/Income Tax Dept is present and submitted that they could not serve the remaining Respondents (other than RoC) by ordinary service and therefore, sought liberty to serve the remaining Respondents through publication. Liberty is granted to the Appellant to serve the Respondents through publication and file the proof of service. Proxy Counsel for the RoC is present. List this matter on **31.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**